

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of August 2024 (27.8.2024 to 30.8.2024)**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>28.8.2024 Wednesday At 10.30 A.M. Miscellaneous/ Transmission tariff Petitions</b>	1.	282/MP/2024 alongwith I.A.No.70/20 24	HRPL	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking reliefs(s) against the Central Transmission Utility of India Limited in connection with the 160 MW Connectivity at Koppal District in State of Karnataka, granted to the Petitioner( Interlocutory application for interim directions) <i>(On admission)</i>
	2.	46/MP/2024	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2021-22 in respect of Parbati-III Power Station.
	3.	65/MP/2024	HPPC	Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of this Commission for the Supplemental Power Purchase Agreements dated 28.2.2023.
	4.	67/MP/2024	MPL	Petition under Section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 ("the Act") and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("COB Regulations, 1999") seeking compliance of the Order dated 12.1.2023 in Petition No. 221/MP/202.
	5.	80/MP/2024	KSKMPL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation, and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of Power Purchase Agreement dated 26.02.2014 as amended on 23.01.2018; Power Purchase Agreement dated 27.11.2013 and Power Purchase Agreement dated 31.07.2012 as amended from time to time.
	6.	92/MP/2024 alongwith I.A.Nos. 35&36/2024	ISPL	Petition under Section 79 (1) (c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for an appropriate decision on the submission of Payment on Order Instrument in lieu of Connectivity Bank Guarantee (Interlocutory application for extension of time and impleadment of India Renewable Energy Development Agency as party) .
	7.	1/TD/2024	RSPL	Application for grant of trading licence under Regulation of Trading Licence.
	8.	235/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche-VII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
	9.	372/MP/2022 alongwith I.A.No.71/2024	SESPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment

			charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee ( Interlocutory application for interim reliefs) ( <i>Re- hearing</i> ).
10.	57/TT/2023	BBMB	Petition for determination of tariff of the Transmission assets operated and managed by Bhakra Beas Management Board (BBMB) and the SLDC Charges for the control period 1.04.2019 to 31.03.2024( <i>Re- hearing</i> ).
11.	82/TT/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States ( <i>Re- hearing</i> ).
12.	87/TT/2023	PGCIL	Petition for determination and approval of transmission tariff for Transmission Assets under 220 kV Srinagar-Leh Transmission System (SLTS) from 31.10.2019 to 31.3.2024( <i>Re- hearing</i> )..
13.	73/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- 09 Nos. of Central Sector Communication Links,Asset 2- 01 Nos. of Central Sector Communication Links ,Asset 3 -09 Nos. of State Sector Communication Links,) Asset 4- 03 Nos. of State Sector Communication Links, Asset 5 -02 Nos. of State Sector Communication Links and Asset 6 -05 Nos. of State Sector Communication Links under Project- Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern region( <i>Re- hearing</i> ).
14.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub- station( <i>Re- hearing</i> ).
15.	360/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT- 1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.
16.	361/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Asset-1: LILO of 400kV S/C Neelmangla-Hoody Transmission Line at new 400/220kV GIS Substation at Yelahanka with 1x63 MVAr 420kV Bus Reactor along with associated bays and equipment and Asset-2: 2x500MVA, 400/220kV ICT's along with associated bays and equipment at 400/220kV Yelahanka Substation under System Strengthening XII in Southern Region ( <i>By Remand</i> ).
17.	93/TT/2020	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block Transmission system associated with System strengthening -XII in Southern Region ( <i>By Remand</i> ).
18.	85/TT/2024	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31-03-2024 for 03 Nos of Assets under Augmentation of Transformation Capacity in Southern Region.
19.	90/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: 1x500MVA, 400/220kV ICT (3rd) at 400/220kV Sohawal (PG) Substation under 1x500MVA, 400/220kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening.
20.	94/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for Asset 1-Reconductoring of 400kV Kolhapur (PG) Kolhapur (MSETCL) TL - Ckt 1 along with upgradation of 400kV bays at Kolhapur (MSETCL) substation and Asset 2- Reconductoring of 400kV Kolhapur (PG) Kolhapur (MSETCL) TL - Ckt 2 along with

				upgradation of 400kV bays at Kolhapur (MSETCL) substation under Transmission system strengthening beyond Kolhapur for export of power from Solar & Wind energy zones in Southern Region - Re-conductoring of Kolhapur (PG) - Kolhapur 400 kV D/c line.
	21.	95/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for combined assets under Reliable Communication Scheme under Central Sector for Western Region.
	22.	96/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC and NTAMC System-Phase -I Unified Real Time Dynamic State Measurement (URTDSM) For NLDC, Backup NLDC And NTAMC System-Phasor Data Concentrator (PDC) At NLDC, Backup NLDC And NTAMC System and Asset-2: URTDSM System (Control Center equipment, PMUs and associated equipment integrated and commissioned at ERLDC (07 PMUs) under Phase-I - Unified Real Time Dynamic State Measurement (URTDSM)
29.8.2024 Thursday At 10.30 A.M. Review Petitions	1.	226/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	2.	356/MP/2023	KSEB	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date upto which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders
	3.	97/MP/2022 alongwith I.A.Nos. 15/2022 & 68/2024	ADHPL	Petition under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015 (Interlocutory application for interim reliefs).
	4.	17/MP/2023	JPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009(as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cos(Part-heard).
	5.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Re- hearing).
	6.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC

			Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.
7.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (Interlocutory application seeking directions)
8.	316/MP/2023	HPPCL	Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.
9.	284/MP/2023 alongwith I.A.No. 72/2023	PSPCL	Petition for exclusion of drawl of BBMB from the deemed General Network Access quantum of the State of Punjab (Interlocutory application for interim reliefs).
10.	262/TL/2023	JSWHEL	Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
11.	3/RP/2024	PSPCL	Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023.
12.	4/RP/2024 alongwith I.A.No.1/2024	HPPC	Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023(Interlocutory application for condonation of delay)
13.	20/RP/2024	CTUIL	Petition for review of Order dated 30.04.2024 in Petition No 114/MP/2023 (On admission)
14.	32/RP/2023	JPL	Petition seeking review of order dated 1.8.2023 in Petition No. 258/MP/2019.
15.	7/RP/2024	GMRETL	Petition for review of the order dated 8.1.2024 in Petition No. 114/MP/2019.
16.	10/RP/2024	NTPC	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020.
17.	8/RP/2024	NTPC	Petition for review of the order dated 13.11.2023, in Petition No. 238/GT/2020.
18.	6/RP/2024	NHPC	Petition for review of the Order dated 8.12.2023 in Petition No.223/GT/2021.
19.	11/RP/2024	BRBCL	Petition for review of the order dated 20.1.2024 in Petition No. 23/GT/2017 for Nabinagar Thermal Power Project from COD of Unit-1 to 31.03.2019
20.	12/RP/2024	GRIDCO	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020.
21.	34/RP/2023	NTPC	Petition for review of the Order dated 26.7.2023 in Petition No. 237/GT/2020.
22.	38/RP/2023	NTPC	Petition for review of the Order dated 8.2.2023 in Petition No. 252/MP/2021.

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
28.8.2024